

**Office of the District Judge, Purba Medinipur at Tamluk**

(English Department)

**Order No. 61**

**Dated Tamluk, 19.07.2021**

Pursuant to the Letter No. 2811-RG dated 17.07.2021 of the Hon'ble High Court at Calcutta in respect of functioning of Subordinate Judiciary received through e-mail dated 18.07.2021 and pursuant to the Letter No. 2664-RG dated 02.07.2021 of the Hon'ble High Court at Calcutta and pursuant to the Letter No. 2180-RG dated 16.05.2021 of the Hon'ble High Court at Calcutta and pursuant to the further extension of lock down announced by the Government of West Bengal upto 30.07.2021, it is hereby informed to all the Judicial Officers of the West Bengal Judicial Service posted under the Judgeship of Purba Medinipur and all the staff members attached to the Courts under the Judgeship of Purba Medinipur that the Hon'ble Court has been pleased to direct that ***“the subordinate judiciary will continue to function in the same manner as are following presently, until further decision is taken and the learned judges of those Courts have also been directed to strictly follow the roster allocated to them and make utilization of the available resources virtual/ hybrid or physical for functioning of Court”***

In view of the aforesaid communication received from the Hon'ble High Court, all Courts of this Judgeship will remain open on all working days. However, the Courts will function in restricted manner as per roster duty of the Judicial officers commencing from 20.07.2021 till further order.

Following new arrangement has been made for smooth functioning of Courts of Purba Medinipur Judgeship.

**TAMLUK (SADAR)**

SI No.	Name the Court	Days as per roster
1.	District & Sessions Judge, Purba Medinipur	All Working days
2.	Addl. District & Sessions Judge, 1 <sup>st</sup> Court cum special Court (Electricity, Prevention of Corruption Act, NDPS Act)***	Monday, Wednesday, Saturday
3.	Addl. District & Sessions Judge, 2 <sup>nd</sup> Court cum POCSO	All Working days

	Court	
4.	Addl. District & Sessions Judge, 3 <sup>rd</sup> Court	Tuesday, Thursday, Friday
5.	Addl. District & Sessions Judge, Fast Track, 1 <sup>st</sup> Court*	Monday, Wednesday, Saturday
6.	Addl. District & Sessions Judge, Fast Track, 2 <sup>nd</sup> Court*	Tuesday, Thursday, Friday
7.	Civil Judge (Sr. Div.) 1 <sup>st</sup> Court#	Tuesday, Thursday, Saturday
8.	Civil Judge (Sr. Div.) 2 <sup>nd</sup> Court #	Monday, Wednesday, Friday
9.	Chief Judicial Magistrate, Purba Medinipur @	Thursday, Friday, Saturday
10.	Judicial Magistrate 1 <sup>st</sup> Court@	Monday, Tuesday, Wednesday
11.	Judicial Magistrate 2 <sup>nd</sup> Court@	Friday, Saturday, Sunday
12.	Judicial Magistrate 3 <sup>rd</sup> Court@	Monday, Tuesday, Wednesday
13.	Civil Judge (Junior Division) 1 <sup>st</sup> Court \$	Monday, Wednesday, Friday
14.	Civil Judge (Junior Division) 2 <sup>nd</sup> Court \$	Monday, Wednesday, Friday
15.	Civil Judge (Junior Division) 3 <sup>rd</sup> Court \$	Tuesday, Thursday, Saturday
16.	Civil Judge (Junior Division) Addl Court \$	Tuesday, Thursday, Saturday
17.	JJB, Purba Medinipur	All Working days
18.	Leave Reserve Officer attached with District of Purba Medinipur	All Working days

\*\*\* Ld. ADJ 3<sup>rd</sup> Court, Tamruk shall remain in-charge of the of Ld. ADJ 1<sup>st</sup> Court, Tamruk on Tuesday, Thursday and Friday.

\* Ld. ADJ FTC 1<sup>st</sup> and 2<sup>nd</sup> Court, Tamruk shall remain in-charge of the other Court also on the days of roster duty and the concerned P.O. on roster duty shall also remain in-charge of Ld. ADJ 3<sup>rd</sup> Court, Tamruk on Monday, Wednesday, Saturday.

# Civil Judge (Senior Division) 1<sup>st</sup> Court, Tamruk will remain in-charge of the Court of Civil Judge (Senior Division) 2<sup>nd</sup> Court, Tamruk on the days of roster duty and vice-versa.

@ The charges of the Courts of Judicial Magistrates at Tamruk of the criminal establishment during roster duty shall be decided by the Ld. Chief Judicial Magistrate.  
\$ Ld. Civil Judge (Junior Division), 1<sup>st</sup> Court, Tamruk will remain in-charge of the Court of Ld. Civil Judge (Junior Division), Addl. Court, Tamruk on the days of roster duty and vice-versa. Ld. Civil Judge (Junior Division) 2<sup>nd</sup> Court, Tamruk will remain in-charge of the Court of Ld. Civil Judge (Junior Division) 3<sup>rd</sup> Court, Tamruk on the days of roster duty and vice-versa.

**CONTAI (Sub-Division)**

SI No.	Name the Court	Days as per the roster
1.	Addl. District & Sessions Judge, 1 <sup>st</sup> Court cum POCSO Court *	All Working days
2.	Addl. District & Sessions Judge, 2 <sup>nd</sup> Court *	Tuesday, Thursday, Saturday
3.	Addl. District & Sessions Judge, Fast Track, 1 <sup>st</sup> Court#	Monday, Wednesday, Friday
4.	Addl. District & Sessions Judge, Fast Track, 2 <sup>nd</sup> Court#	Tuesday, Thursday, Saturday
5.	Civil Judge (Sr. Div.) 1 <sup>st</sup> Court@	Monday, Wednesday, Friday
6.	Civil Judge (Sr.Div.) 2 <sup>nd</sup> Court@	Tuesday, Thursday, Saturday
7.	Additional Chief Judicial Magistrate, Contai \$	Monday, Wednesday, Friday
8.	Judicial Magistrate 1 <sup>st</sup> Court \$	Tuesday, Thursday, Sunday
9.	Judicial Magistrate 2 <sup>nd</sup> Court \$	Monday, Tuesday, Friday
10.	Judicial Magistrate 3 <sup>rd</sup> Court \$	Wednesday, Thursday, Saturday
11.	Civil Judge (Junior Division) 1 <sup>st</sup> Court *#	Monday, Wednesday, Friday
12.	Civil Judge (Junior Division) 2 <sup>nd</sup> Court *#	Tuesday, Thursday, Saturday
13.	Civil Judge (Junior Division) 1 <sup>st</sup> Additional Court *#	Tuesday, Thursday, Saturday
14.	Civil Judge (Junior Division) 2 <sup>nd</sup> Additional Court *#	Monday, Wednesday, Friday

\* Ld. ADJ 1<sup>st</sup> Court, Contai will remain in-charge of the Court of Ld. ADJ 2<sup>nd</sup> Court, Contai on Monday, Wednesday and Friday.

# Ld. ADJ FTC 1<sup>st</sup> Court, Contai will remain in-charge of the Court of Ld. ADJ FTC 2<sup>nd</sup> Court, Contai on the days of roster duty and vice-versa.

@ Ld. Civil Judge (Senior Division) 1<sup>st</sup> Court, Contai will remain in-charge of the Court of Ld. Civil Judge (Senior Division) 2<sup>nd</sup> Court, Contai on the days of roster duty and vice-versa.

\$ The charges of the Courts of Ld. Judicial Magistrates at Contai of the criminal establishment during roster duty shall be decided by the Ld. Additional Chief Judicial Magistrate, Contai.

\*# Ld. Civil Judge (Junior Division) 1<sup>st</sup> Court, Contai will remain in-charge of the Court of Ld. Civil Judge (Junior Division), 2<sup>nd</sup> Court, Contai on the days of roster duty and vice-versa. Ld. Civil Judge (Junior Division) 1<sup>st</sup> Additional Court, Contai will remain in-charge of the Court of Ld. Civil Judge (Junior Division) 2<sup>nd</sup> Additional Court, Contai on the days of roster duty and vice-versa.

**Haldia (Sub-Division)**

SI No.	Name the Court	Days of week Court is open
1.	Addl. District & Sessions Judge, Haldia-cum-POCSO Court	All Working days
2.	Addl. District & Sessions Judge, Fast Track, Court	All Working days
3.	Additional Chief Judicial Magistrate-I at Haldia#	Monday, Wednesday, Friday
4.	Additional Chief Judicial Magistrate-II at Haldia#	Monday, Wednesday, Friday
5.	Judicial Magistrate at Haldia#	Tuesday, Thursday, Saturday, Sunday
6.	Civil Judge (Senior Division) Court at Haldia @	Monday, Wednesday, Friday
7.	Civil Judge (Junior Division) Court at Haldia @	Tuesday, Thursday, Saturday

# *Ld. Additional Chief Judicial Magistrate, Haldia and Ld. Judicial Magistrate, Haldia will remain in-charge of his own Court along with other Additional Chief Judicial Magistrate/Magistrate Courts as per roster.*

@ *Ld. Civil Judge (Senior Division), Haldia will remain in-charge of the Court of Ld. Civil Judge (Junior Division), Haldia on the days of roster duty and vice versa.*

All the Judicial officers posted under the Judgeship of Purba Medinipur shall be available for taking up any urgent matter in virtual/hybrid or physical mode making utilization of the available resources through Microsoft Teams or VidyoMobile/VidyoDesktop application using their respective official user ids, (as provided by the Hon'ble Court) or through the link to be generated by the concerned System Officer/System Assistant/System Administrator at respective stations locally on prior request by the concerned judicial officer(s) and using their PC/laptop or Phones, if Ld. Advocate from both sides are ready for hearing. In case of hearing in physical mode, only the Ld. Advocates of the case concerned will be permitted to remain present inside the Court rooms maintaining COVID protocol.

The Affidavit (Judicial) files may be taken up by the Ld. Judicial Magistrates of the concerned stations in consultation with and as per the decision of the Ld. Chief Judicial Magistrate or Ld. Additional Chief Judicial Magistrate concerned, who will also decide the maximum no. of such affidavits per day.

It is further ordered that Shri Rakesh Kumar, Court Manager attached to the Judgeship of Purba Medinipur at Tamluk, shall remain present on all working days.

It is further ordered that System Assistant, attached to the Judgeship of Purba Medinipur at Tamluk, shall also remain present on all working days.

Judicial Officers on roster duty will take up urgent matters arising out of their respective territorial jurisdictions as well as territorial jurisdictions of the Courts of which they would remain in-charge on the days of roster duty.

Filing Sections, Accounts Sections and Nazarath Sections of the Head Quarter as well as the Sub-Divisions will remain open on all working days and filing may be made both by physical mode as well as e-filing mode through e-mail.

Ld. Chief Judicial Magistrate and Ld. Additional Chief Judicial Magistrates in the respective stations shall prepare roster for discharging the functions of the Ld. Chief Judicial Magistrate and Ld. Additional Chief Judicial Magistrates concerned on the days of absence of the regular presiding officers as per the above roster.

It is further ordered that Ld. ACJM, Haldia is at liberty to attend his Court on all working days to reduce huge backlog in respect of recording of statement under Section 164 of the Code of Criminal Procedure.

It is further ordered that Ld. CJJD, Haldia shall function as Judicial Magistrate for the purpose of recording of statement under Section 164 of the Code of Criminal Procedure for limited period on the days of his roster in view of Memo No. 2176 R(JS) dated 15.05.2021 of the Hon'ble Court.

All the Judicial Officers of the Judgeship of Purba Medinipur are hereby requested to prepare roster of staff members under their control on and from 20.07.2021 to 30.07.2021 on rotation basis in the respective Courts as per their convenience for

effective functioning of the Courts maintaining COVID protocol and send the same to the undersigned for formal approval.


**It is further ordered that Station leave is not permitted to Ld. Judicial officers/Leave reserve officer on the days they are not on roster duty except on holidays.**

It is further ordered that Judge-in-charge, Nazareth Department at Tamruk, Contai and Haldia are requested to adopt all necessary measures for regular sanitization of the Court rooms, Chambers, Offices and Judicial quarters with the help of District Administration and local Municipality.

Office is directed to circulate this order to all concerned and also to publish the instant order in the official website of the Judgeship of Purba Medinipur.

Email-id of District Judge, Purba Medinipur:

[distjudge.purbamedinipur@gmail.com](mailto:distjudge.purbamedinipur@gmail.com)

  
District Judge  
Purba Medinipur.  
19-07-2021.

District Judge  
Purba Medinipur

**Office of the District Judge, Purba Medinipur at Tamluk**  
(English Department)

**Memo No. 1593(47)/XVII-1 Dated Tamluk the 19 day of July 2021**

Copy forwarded to:

1. The Addl. District & Sessions Judge, 1st / 2nd / 3rd Court, Tamluk/Contai.
  2. The Leave Reserve Officer attached with District of Purba Medinipur
  3. The Addl. District & Sessions Judge, Haldia.
  4. The Addl. District & Sessions Judge, Fast Track, 1st,/2nd Court, Tamluk/Contai.
  5. The Addl. District & Sessions Judge, Fast Track, Haldia.
  6. The Chief Judicial Magistrate, Purba Medinipur.
  7. The Addl. Chief Judicial Magistrate, Contai/Haldia
  8. The Addl. Chief Judicial Magistrate-II, Haldia
  9. The Civil Judge (Sr. Div.), 1st / 2nd Court, Tamluk / Contai /
  10. The Civil Judge (Sr. Div.), at Haldia.
  11. The Secretary, DLSA, Purba Medinipur.
  12. The Civil Judge (Jr. Div.), 1st/2nd/3rd/Addl. Court, Addl.1<sup>st</sup>/2<sup>nd</sup> Court, Tamluk /Contai /Haldia.
  13. The Judicial Magistrate, 1st / 2nd / 3rd Court, Tamluk/Contai/Haldia.
  14. The Principal Magistrate, JJB Purba Medinipur at Tamluk.
  15. The Judge in-charge Nazarath Department at Tamluk/Contai/Haldia.
  16. The Presidents and the Secretaries Civil and Criminal Bar Association, Tamluk, Contai and Haldia.
  17. The Public Prosecutor, Purba Medinipur at Tamluk.
  18. The Executive Assistant, District Judge's Court at Tamluk.
  19. The System Assistant, District Judge's Court at Tamluk.
  20. The Sheristadar, District Judge's Court at Tamluk.
  21. The Nazir, District Judge's Court at Tamluk.
  22. The Head Clerk, District Judge's Court at Tamluk.
  23. The Court Manager, District Judge's Court at Tamluk.
- for information and taking necessary action.

  
District Judge  
Purba Medinipur.  
**19-07-2021.**

**District Judge  
Purba Medinipur**


**Office of the District Judge, Purba Medinipur at Tamluk**  
(English Department)

**Memo No.1593(A)/XVII-1**

**Dated Tamluk the 19<sup>th</sup> day of July 2021**

Copy forwarded for information only

1. The District Magistrate, Purba Medinipur at Tamluk.
2. The Superintendent of Police, Purba Medinipur at Tamluk.

  
District Judge  
Purba Medinipur.  
**19-07-2021.**

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District Judge  
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